NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 24.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA)No. 73/BB/2017	-	For hearing	230/ 232	Accord Software & Systems Pvt. Ltd. & 2 Others

SL.	NAME (IN CAPITAL)		SIGNATURE	
NO.	& PHONE NUMBER	REPRESENTATION TO WHOM		

D Shreyan. A for VGB Ansociates

Petitioneria

ORDER

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Counsel for Petitioner is present. I.A 165/17 is taken up today. Application is filed for condoning delay in filing main petition. Heard the Counsel. There are grounds to condone the delay. Application is allowed, delay is condoned vide separate order. Counsel for Petitioner requested the Tribunal to order notice to R.D/ROC/Income Tax Department and further requested to order for publication in The Hindu, English Daily Bangalore Edition and in Kannada Prabha, Kannada Daily news paper in Bangalore Edition. Counsel is directed to furnish details of Assessing Officer of Income Tax Department as well PAN particulars of the Company involved in the scheme in the registry. Already ROC has sent his report. Therefore, issue notice to R.D and Income Tax Department and further order for publication in The Hindu, English Daily Bangalore Edition and in Kannada Prabha, Kannada Daily news paper in Bangalore Edition. Accordingly, notices are ordered to the above authorities as well publication in The Hindu, English Daily Bangalore Edition and in Kannada Prabha, Kannada Daily Bangalore Edition and the publication shall be 10 days before the date of hearing. Registry is hereby directed to prepare Notices on the above authorities. Petitioner Counsel is directed to collect the said notices from the registry and to serve on the above authorities and the date of hearing is fixed to 08/01/2018.

Member (T)

Member (J)